

**SUPREME COURT OF INDIA**

Munna Lal

Vs.

Lal Bahadur

C.A.No.2560 of 2008

(S.H.Kapadia and B.Sudershan Reddy JJ.)

04.04.2008

**ORDER**

1. Leave granted.
2. In this matter vide an interim order the High Court has increased the rent from rupees sixty five per month to rupees three thousand per month without valuation report/evidence.
3. Today when the matter came for hearing learned counsel for the respondent-landlord states that he will not press for fixation or implementation of the rent fixed by the High Court at Rs. 3000/- p.m. if this Court directs the High Court to expeditiously hear and decide Civil Miscellaneous Writ Petition No. 24408/1992.
4. Accordingly, we set aside the impugned judgment with the direction to the High Court to dispose of the above CMWP No. 24408/1992 within a period of six months from today. This order is also being passed in view of the fact that the Release Application was filed way back in 1973 by the respondent-landlord.
5. The appeal is disposed of.